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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


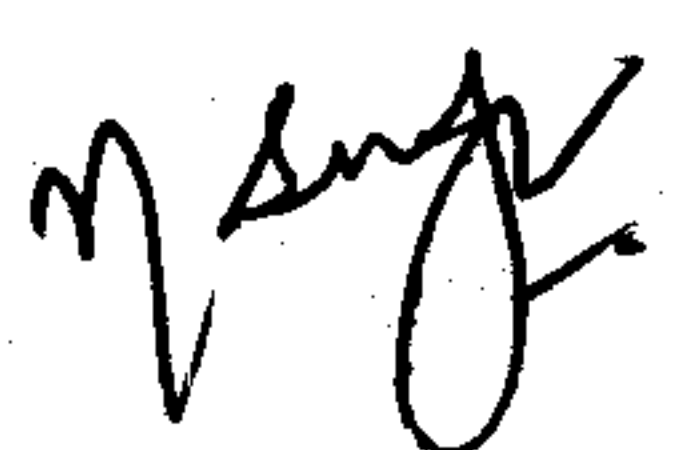
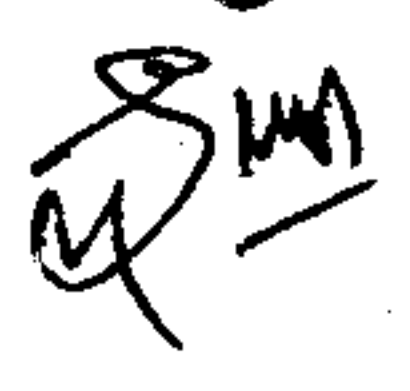
IA 345/2017 in C.P. (I.B) No. 88/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Indian Overseas Bank (CoC).
V/s.
Rainbow Papers Ltd.

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VISHAL J DAVE	ADVOCATE	APPLICANT	
2.	NIPUN SINGHVI	ADVOCATE	Applicant	
3.	GEORGE SAUMEL ^{IRP}		Interim Resolution Professional	

ORDER

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Applicant (CoC). None present for Respondent in IA 345/2017.

IRP Mr. George Saumel present.

IRP reported no objections for his replacement.

Perused the resolution passed by the COC in its first meeting held on 17.10.2017. COC resolved to appoint Mr. Ramchandra D Chaudhary as RP replacing IRP Mr. George Saumel.

In view of section 22 sub section (2) of the Code and the resolution of the COC this Adjudicating authority here by forward the name of Mr. Ramchandra D Chaudhary.

Registry is directed to address letter to IBBI accordingly.

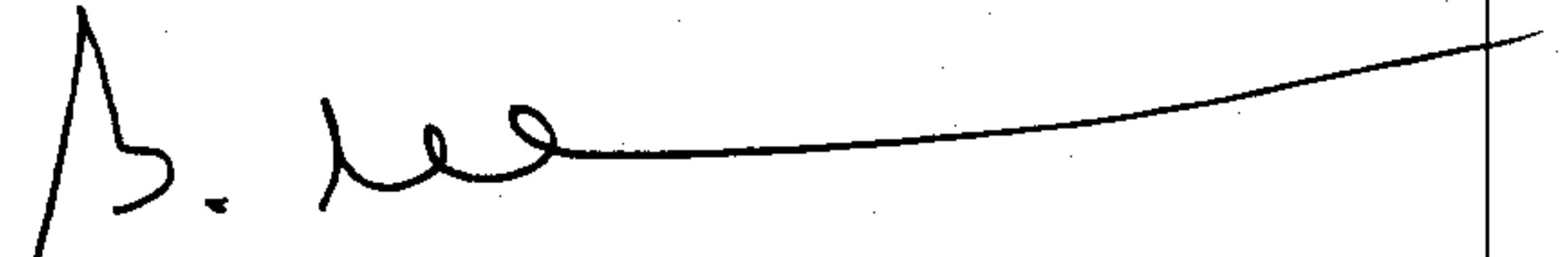
Application is disposed of accordingly.

List the matter on 17.11.2017 for confirmation by IBBI.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 26th day of October, 2017.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL